CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

THE CIRCUMSTANCES IN WHICH MR. T-C. G. STACEY GAINED ENTRY INTO SHEIKH ABDULLAH'S RESIDENCE AT OOTACAMUND

SHRI A. D. MANI: (Madhya Pradesh): Madam, may I, with yoxrr permission call the attention of the Minister of Home Affairs to the circumstances under which Mr. T. C. G. Stacey, a British national gained entry into Sheikh Abdullah's residence at Ootacamund?

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA): Madam, at 7.30 A.M. on the 10th May, a foreigner who have his name out as .Pegg met the Collector of the Nilgiris at his residence and requested permis sion to see Sheikh Abdullah on the plea that he was an old family friend and that he happened to be in Ooty staying with Peirce Leslie Company. The Collector asked him to give a written application on which orders could be passed after due consideration. The foreigner said that he was in a hurry as he was leaving the next day and that he had no time to give a written application and wait for orders. He said that he would give a note for Sheikh Abdullah which the Collector promised to send to Sheikh Abdullah. He then left the Collector's residence and went in a taxi to the house in which Sheikh Abdullah is staying. When questioned by the sentries at the entrance to the compound, he informed them that the Collector had given his permission to meet Sheikh Abdullah. The sentries accepted his version and permitted him to enter the compound. He met Sheikh Abdullah andl had breakfast with him. In the meantime, the police officer in charge appeared on the scene and noticed the visitor. He immediately made inquiries about him with the sentries. He also verified the facts with the Collector and found that the story given by the foreigner was

incorrect. He requested the foreigner to accompany him, and on being asked his name and other details the foreigner gave a story that was at variance with what he had told the Collector. The foreigner said his name was Stacey, that he was a British national and that he was staving in Woodlands-Hotel at Ooty. On being questioned why he had made an incorrect statement in respect of his name and place of his stay in Ooty and why he met Sheikh Abdullah when permission had. been refused by the Collector, he had no satisfactory reply to give. All this aroused suspicion about his identity and his bona fides and it was considered desirable that his identity should be established beyond doubt. He was, therefore, arrested under Section 54 of the Criminal Procedure Code for making a false representation about his identity to officers. He was transferred to Coimbatore jail.

It has been established that the person is Mr. Thomas Charles Gerad Stacey, a journalist connected with the Sunday Times of London. He had visited towards the end of April last, and the Pakistan High Commission in London had made arrangements for his 'reception' and to ensure that Mr. Stacey's stay in Pakistan was 'comfortable and fruitful'. The visit was apparently in connection with the Rann of Kutch issue.

We have issued orders under the Indian Foreigners Act requiring Mr. Stacey to leave India fortwith and not to re-enter thereafter and the order will be served on him tomorrow.

SHRI A. D. MANI: Madam, may I ask the Home Minister, what are the terms and conditions under which Sheikh Abdullah is being detained? The Home Minister said just now that Mr. Stacey informed the Collector of Ootacamund that he wanted to send a note and the Collector promised to send that note to Sheikh Abdullah if one was received by him. This morning we have read in the papers that Sheikh Abdullah attended a cinema

SHRI GULZARILAL NANDA: .Madarn, shall I listen to all the questions first and answer them together? (Interruptions).

have been imposed on him?

THE DEPUTY CHAIRMAN: They want one by one.

SHRI GULZARILAL NANDA: All :right; I will answer them one by one.

The terms of the order on Sheikh Abdullah placed on his restrictions that he shall not communicate with .any person except through the said Deputy Inspector General of Police—this was at the airport—and except through the said Collector while residing within the municipal limits of Ootacamund. Therefore he cannot communicate with anybody except through, which means except with the permission of, these persons and of course it was decided that he would be free to move about within tbe limits of Ooty which means that he can go about but subject to these restrictions that he cannot communicate with any person except with the permission of the Collector.

DAHYABHAI V. PATEL (Gujarat): We would like to know whether the Home Minister or the Government is certain as to how Sheikh Abdullah is going to be treated. Is he treated as a respected foreigner or a respected person who has just come back from Europe and finds the heat of this country 1

unbearable and therefore has beea transferred to Ooty where the heat and the circumstances are more favourable and bearable to him. Is he in detention? Is he a prisoner? What is he? The Government seems to be still hesitating in their mind as to what to do with him. We would like to know what exactly the Govern ment considers him to be, what his status is and how they want to treat

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SHRI A. B. VAJPAYEE (Uttar Pradesh): He is a Shahanshah.

SHRI DAHYABHAI V. PATEL: We are aware that this Government had kept Sheikh Abdullah as a prisoner for five years and he was being prosecuted by an eminent counsel who is a Member of this Somehow the Government House. decided abruptly to withdraw the proceedings after so much expenses. Then he was set free and do you know what happened then? After that he was given special permission to go abroad and he was given foreign exchange six times the normal amount given to a Member of Parliament in one term. On his return to this country he was immediately arrested and his movements were put under restrictions and he was transferred to Ooty. We are not sure what the Government's intentions are and we want to know what exactly the Government is doing. Is he being treated as somebody who has behaved in an unpatriotic manner, somebody whose freedom is a matter of concern to the safety of this country, somebody who has plotted with the enemy, who has collaborated with the enemy who has been an aggressor against this country and for this reason the Government is treating him with a little suspicion? The Government does not seem to be decided; what is the Government doing? Either he is a friend of the country and you treat him with consideration and respect as if he is an Indian. If he is guilty, he must be treated according to the law of the Iand.

AN HON. MEMBER: He ls a Kashmiri Muslim; not an Indian.

SHRI GULZARILAL NANDA; Regarding the sentiments expressed in respect of the activities of Sheikh Abdullah there is no difference in outlook; we share the same feelings. I agree there; we do not like at all; we intensely dislike what he has been doing. He is an Indian and therefore we

SHRI BHUPESH GUPTA (West Bengal): But he says he is a Kashmiri Muslim.

(Interruptions)

SHRI GULZARILAL NANDA: About the question of his being spared from the heat, what we want is to avoid his creating heat anywhere else where it is not required. Madam, we have a certain purpose in view. We want to see that that purpose is fulfilled. Other things are not of that importance. Whether he remains within the restriction on his movements as we have prescribed now or they may be even more tighter, these are things which we have to consider in relation to what view we take of the situation at the moment. I think so far as that purpose, the main purpose is concerned, we dealt with the matter promptly and effectively. Sheikh Abdullah was placed out of danger's reach. I believe, and this consideration will be kept in view all the time. So far as what he did was concerned, the question was what is the position. The position is that he has been placed under restriction so far as his movements are concerned, and this is a reasonable view taken of that. There are other considerations to be squared with it in achieving that object. Yet if he is allowed to remain in Ooty in conditions which are comfortable conditions, let us not grudge him that as long as the main purpose is secured, that is, we will not allow him to be any source of danger to our country and its security, and we will take all steps that aru necessary and we are taking.

Sam RAJENDRA PRATAP SINHA (Bihar): I would like to have from the Home Minister some more details about the antecedents'of Mr. Stacey. Particularly I would like to know if he is the same gentleman who wrote a very nasty article probably

April regarding our late and beloved Prime Minister, Pandit Jawaharlal Nehru. Then I would also like to know why the Government is considering to deport him without taking any legal action against this gentleman who has misrepresented himself and tried to break the law of this land.

SHRI GULZARILAL NANDA: Regarding the latter part of the question we consulted the Madras Government. The arrangements for security^ etc., are in their hands. They have taken all that into consideration and come to this conclusion. We agree with them. I am quite sure that this is the same gentleman, I believe, who is responsible for those deplorable writings which are, to say the least, not at all in conformity with truth or objectivity. But this is where I leave that matter.

SHRI RAJENDRA PRATAP SINHA: Let us not be told that it is for the Madras Government to decide what action to take. I Would like to 'know what is the advice of the Central Government. If not, why is the Central Government not taking steps in the matter to see that this man is tried for all the offences he has committed. Why not the Central Government, the Home Minister, issue a directive that this man should be tried before a court of law instead 'of giving instructions that he should be deported? I woild like to have a clear clarification on this point from the Home Minister.

SHRI DAHYABHAI V. PATEL: If he is clear, he can give it. He is not clear in anything.

SHRI GULZARILAL NANDA: The hon. Member may have his notion of what he should do, but we are also

(Shri A. B. Vajpayee stood up)

THE DEPUTY CHAIRMAN: Mr. "Vajpayee.

SHRI ARJUN ARORA (Uttar Pradesh): Madarn, on a point of order, in fairness those Members who have given the calling attention notice shouJd be called first.

SHBI A. B. VAJPAYEE: I do not mind.

SHRI ARJUN ARORA: But we do.

THE DEPUTY CHAIRMAN: All right. Mr. Arora.

SHRI ARJUN ARORA: May I know whether this suspicious character. Mr. Stacey, has been asked to give an unqualified apology, and whether the Government has taken tare to get and has got an undertaking from him that he will not publicise what transpired at his interview with the Sheikh? Except for an undertaking and ajpology only, may I know if the British High Commission in India does not give a guarantee that the undertaking will be honoured?

SHRI GULZARILAL NANDA: That kind of undertaking is out of the question.

SHRI ARJUN ARORA: Why is it out of the question? He has defied the authority, had a talk with Sheikh Abdullah and has given him an opportunity to publicise what happened in that interview.

SHRI GULZARILAL NANDA: He has apologised and also he has given a written statement in which he has stated all that transpired between him and Sheikh Abdullah. Therefore, that is the basis of whatever he can say, and now we know what he has said, he has himself stated what passed between them. Certainly it will not be possible for him to say anything different.

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SHRI A. B. VAJPAYEE: I want to raise three small points. It has been reported that this Mr. saw Sheikh Stacey Abdullah first at Madras airport. Are we to understand that no security arrangements were made at Madras airport? At Palam airport photographers were manhandled and they were not allowed to take photo-giaphs May I know why this of the Sheikh. British journalist was not prevented to meet Sheikh Abdullah at Madras airport? Secondly, is it not a fact that this journalist was with Sheikh Abdullah for thirty minutes inside the bungalow

AN HON. MEMBER: Forty minutes.

SHRI A. B. VAJPAYEE: ... and his presence was not detected either by the security police or by the district authorities? Will it not be correct to presume that there were no security arrangements whatsover? Thirdly, is it a fact that the Government has decided to withdraw the criminal case under the pressure of the British High Commission? If not, why has he not been prosecuted and punished for cheating and impersonation? What prevents Mr. Stacey from writing whatever he likes when he goes out of India?

SHRI GULZARILAL NANDA: On whether he met Sheikh Abdullah at Madras, as far as the movements of this Mr.~ Stacey are concerned it does not appear that he could have done that.

SHRI A. B. VAJPAYEE: It has been reported in the press. Let him fisd out.

SHRI GULZARILAL NANDA: It does not appear so from the record that I have. I will have to check it up. It does not appear to be so. Regarding the arrangements for security, there are all the time four sentries, there are also an inspector of police and some other staff.

AN HON. MEMBER: In their houses.

SHRI GULZARILAL NANDA: Just the sentry at that lime was at the gate. I believe there was a loophole and this has been tightened. It has been tightened and now further instructions have been issued so that such a thing should not be possible hereafter.

SHRI A. B. VAJPAYEE: Why has the criminal case been withdrawn?

SHRI GULZARILAL NANDA: As I said, the Government concerned there and ourselves having weighed all the factors in the situation have come to this conclusion, but there has been no pressure of any kind from the British Government or anybody or the British High Commission.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, I invite the hon. Minister's attention to the Hindu of Wednesdays the 12th. It is stated here that Mr. Staeey had with him some papers and some Pakistani currency notes and clippings from the Daily Telegraph of the London relating to recent developments in Indo-Pakistan relations, and there are other things also in this paper. The hon. Minister has admitted that he is the *man* who wrote such scurrilous and objectionable articles. How is it that he was allowed to come into this country. I know that when British citizens come here, naturally they do not need »ny visas. But at the same

time when correspondents come to this Country, a certain permission from the Government is necessary to function. May I know whether n this particular case, Mr. Staeey applied for such permission to function as correspondent of the Sunday Times and, if so, why this permission was given. We assume that the Intelligence Department knew that he had written such articles. This is number one. Secondly, why was he there, I should like to know. Since the articles had been written and brought to the notice of the House, I presume they were within the knowledge of the When this gentleman Government. arrived from Pakistan, certainly he arrived at an airport he was not smuggled into this country. I should like to know whether any watch was kept 'on him ever since he landed at an airport in India from Pakistan? If so, what are the results of this thing and why was he not followed up to Ootacamund where he went? Well, he had written some articles, he has said it. Now, the hon. Minister said that the case is being withdrawn . . .

SHRI GULZARILAL NANDA: No question of any case being withdrawn.

SHRI BHUPESH GUPTA: Whatever it is, here . . .

SHRI A. B. VAJPAYEE: A criminal case has been registered.

SHRI BHUPESH GUPTA: You arrested him not fo_r the sake 'of fun. You arrested him because you thought that he committed a certain offence, whatever it i& You say that he would *be* deported. Yet, the circumstances of the case suggest that he was here as an intelligence agent in the" guise of a special correspondent as Mr. Patterson of the Daily *Telegraph* was earlier. Whyi in such a caee is he not being held here for furthe_r interrogation and examination of the papers and other documents that he may have in his possession and also for making it known to the world that he

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everything that he had.

SHRI BHUPESH GUPTA: Tell us.

SHRI GULZARILAL NANDA: It is not necessary for me to give the whole list or the inventory. These are matters

SHRI BHUPESH GUPTA: But did he have any Pakistani currency?

SHRI GULZARILAL NANDA: These are matters which will have to be dealt with in a manner which is consistent with the other objects that we have in view and our duties. I do not think hon. Members here will ask me or expect me to give the whole inventory of the things that were found with him. We have them, and it is out of that

SHRI BHUPESH GUPTA: Maybe, you found

SHRI GULZARILAL NANDA: It" was from the seizure of certain articles from him that I was able to tell the House as to what kind of help he received from the Pakistan High Commission there and what kind of reception he had and what kind of expectations they had of him. (Interruptions). That is true. Therefore, we know all this.

SHRI BHUPESH GUPTA: That shows a great conspiracy, a prima facie case.

SHRI GULZARILAL NANDA: We know all that. We are taking all that care to find out exactly what he was here for. And every undesirable-journalist from any part of the world, we do not send people to watch him all along the route when they enter into this country.

SHRI BHUPESH GUPTA: You take

haa behaved in this manner? Why suddenly in a hurry is he being allowed to get away from the country when, on his own admission, he has said that he impersonated, gave a false name to a Magistrate, committed an offence, and having committed that offence committed another offence when he met Sheikh Abdullah in violation of the restrictions and regulations? I should like to know why this favoured treatment is being given to Mr. Stacey in this manner and why he is not taken as a case for security investigation, because we must find out as to who was operating through Mr. Stacey. He cannot be an intelligence agent on his own, he must have come here with a plan from Pakistan. And according to the report from the paper currency! n'otes and documents and so on were there to establish some liaison and other things. We cannot believe what he says at the first instance to our police officers or other officers. Why therefore is he not being held, prosecuted and kept in custody till the Covernment is fully satisfied that they have reasonably done everything to elicit all possible information from this gentleman?

I fake, it, Madam Deputy Chairman, that the hon. Minister has relaxed in this matter in allowing this intelligence man to go away from the country because of pressure. He may not admit it and he knows and perhaps he fears that if he holds him in custody here there will be an uproar in the British Press and the British Government might take exemption. Now, the British Government is answerable as to why one of its subjects behaved in this manner in our country, abused the hospitality and committed a crime. It is the duty of the Government to find out everything from him,—call him to account and certainly prosecute him and let him face the consequences of law for having done something which is most objectionable and which more than meets the eye.

SHRI GURUDEV GUPTA (Madhya Pradesh): The hon. Minister has said that Mr. Stacey has given an undertaking and that he is satisfied with that. So, I would like to know from the hon. Minister whether he will place on the Table of the House the undetarking or the apology given by Mr. Stacey and als[®] publicise it through the papers in our country and also abroad so that the whole fact is brought before the public. Secondly, I would like to know whether the Government of India will take a security from the British High Commissioner about the character and good conduct of Mr. Stacey and that he will not publicise the interview that he had 'from Sheikh Abdu:!ah.

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SHRI BHUPESH GUPTA: He is a British intelligence man.

SHRI GULZARILAL NANDA: His further conduct is a matter for his own country when he leaves here. And as far as the publicity for the apology is concerned, I believe that what has been said here is enough publicity for whatever

SHRI BHUPESH GUPTA; No.

SHRI GULZARILAL NANDA: He has given an apology, that is quite enough.

SHRI BHUPESH GUPTA; Madam Deputy Chairman . . . (Interruptions) .

شرى مبدالغلى (بنجاب): تلدا جی ہے میں صوف تین باتیں جاننا چاهتا هوں که شهدر عبدالله نے جب ولا دیس سے باہر گئے تو کیا ہمارے منستر صاحب کو یقینی ہے کہ نے ہیم کے ساتھ غدارہ کرنے

ولا شمارے دیش سے چھن جائے۔ اگر انہوں نے ایسا کیا تو پھر کیا ہماری مدستری ان پر مقدمه چلا ان کو مناسب سزا دینے کی کوشھی که أنگرير جرنلست جو ان کی اور شیخ عهدالله کی ہاتیں ہوئیں - کیا ان میں ایسی بات پائی جانے ہے که شیم عبدالله نے ان کے ذریعه کھے میں یا کشنیر کے بارے میں اور جو ملک کے لئے ہانے کو میں کوئی پیغام دیا ہو۔

Notice

†श्री ग्र**ब्दल गनी** (पंजाब) : नन्दाजी से में सिर्फ तीन बात जानना चाहता है कि भेख ग्रब्दल्ला ने जब वह देश से बाहर गये तो क्या हमारे होम मिनिस्टर साहिद को यकीन है कि उन्होंने देश के साथ गहारी करने के लिए पाकिस्तान वालों के साथ कोई ऐसी स्कीम बनाई कि जिस से काश्मीर जो हमारे देश मैं है वह हमारे देश से छित जाए ? ग्रगर उन्होंने ऐसा किया तो फिर क्या हमारी है.म मिनिस्टरी

^{† []} Hindi transliteration.

उन पर मुकदमा चला कर उनको मनासिव सजा देने की कोशिश करेगी? श्रीर उनकी शिफं सरगमियां ऐसी हैं जिनके लिए सरकार यह समझती है, कि वह मुल्क के जिए हानिकर हो सकती है, कि वह मुल्क के जिए हानिकर हो सकती है, तो फिर क्या वह जरूरी समझेगी कि उन पर ऐसी पाबन्दी लगाए जिससे कि वह अपनी जिन्दगी जो है, उसको भी अच्छी तरह से न गुजार सर्के। तो मेरी दरस्वास्त यह है कि अंग्रेज जर्नलिस्ट जो उनसे मिला उस की श्रीर शेख अब्दुल्ला की क्या बातें हुई, क्या उन में कोई ऐसी बात पाई जाती है कि शेख अब्दुल्ला ने उनके जरिए कच्छ के बारे में या काश्मीर के बारे में या किसी श्रीर जो मुल्क के लिए हानिकर बात हो सकती है, उसके बारे में कोई पैगाम दिया हो?

श्री गुलजारी लाल नन्या : जो कुछ स्टेट-मेंट है, उससे ऐसा कुछ नहीं मालूम होता है कि ऐसी कोई वार्ते हुई हैं।

SHRI GURUDEV GUPTA: What is the harm in placing it on the Table of the House?

श्री गुलजारी लाल नन्दा : मेरे पास ग्रीर कोई इत-राइटिंग में यह चीज नहीं है। धव, सरगमियों की जो बातें हैं जो कि मुजिर हो सकती हैं, जिससे इस देश को तुकसान हो सकता है, हानि हो सकती है, उनको रोकने की गर्ज से ही, इरादे से ही यह किया गया। इसके भलावा ग्रीर भी कुछ करने की जरूरत हैं तो किया जायेगा। तो इस में हमारा इरादा बिल्कुल पक्का है कि कोई भी बात ऐसी नहीं होने देंगे, कोई भी बात नहीं होने देंगे, जिससे कि काण्मीर के बारे में जो हमारी नीति है, उसके अन्दर कुछ भी बरा ग्रसर पड़ सके।

شری عبدالغلی: یه جواب نهها دیا که آیا آن کے قابو میں ایسی بات هے که پاکستان کے ساته سل کو اس قسم کی کوئی چیزہ کوئی بات بهمجلے کی کوئی کوشش هوگی، اس کو روک سکھل -

ं [श्री सम्बुल सनी: यह जवाव नहीं दिश कि द्याया उनके कावू में ऐसी बात है कि पाकिस्तान के साथ मिल कर उस किस्म की कोई चीज, कोइ बात भेजने की कोई कोशिश होगी, उसको रोक सकें।]

श्री गुलजारी लाल नन्दा: यह कभी वर्दाश्त हो सकता है कि ऐसा हो श्रीर हम उसके लिए पूरी कार्यवाही न करें।

कुमारी मनिबेन बल्लभभाई (गुजरात): जब इस तरह से एक ग्रखबार का प्रतिनिधि वहां जा सका ग्रीर शेख ग्रब्दल्ला से ग्राध बंटा बात कर सका, तो क्या सरकार ने उनके पास जो भ्रादमी रखे हैं उन की सेवा-गुश्रुवा के लिए वे म्रादमी ही जो कि उन**के पा**स से बाहर धाते जाते रहेंगे, खबर नहीं भेज सकते. भ्रगर ब्राप सिनीमा जाने देते हैं, बाजार जाने देते हैं, तो किस प्रकार की रुकावट उनसे नहीं मिलने की, बात नहीं करने की कर सकते हो, यह हमारी समझ में नहीं द्याता है। ग्राप किस तरीके से उन पर इकावट करना चाहते हो, यह हम जानना चाहते हैं। आप भी जेल गए हैं, हम भी गए हैं, हमारे ऊपर बहुत पाबन्दी थी। लेकिन ग्राप जानते हैं कि नीजवान लोग हमारे साथ थे और किस तरह से बाहर चिट्ठी पत्नी भंजते थे और किस तरह उनके पास से बातें बाती थीं। इनको तो एक मकान में रख रखा है, घूम सकते हैं, कहीं जा सकते हैं, सिनीमा जा सकते हैं। सिनीमा में तो श्रंधेरा रहता है तब वह क्या कोई बात नहीं कर सकती है। तो किस प्रकार की रुकावट है, जरा इसको समझा सकें तो ग्रन्छी बात होगी । एक ग्रन्भव के बाद भ्राप क्या सख्ती करते हो, क्या जागरू-कतारखते हो ?

श्री गुलजारी लाल नन्दा : जो बहन ने कहा वह बात सही है कि इसकी शाबादी है श्रीर यह सम्भव है कि जब वह सिनीमा में जायं या श्रीर कुछ जगह जायं तो किसी से कुछ

^{† []} Hindi transliteration.

[भी गुल गारीलाल नन्दा]

1999

कहना चाहें तो यह जो हमारा आहर है कि कलेक्टर की परमिशन के वर्गर ऐसा न करें, उसका कोई खास मतलब उसमें नहीं रहता। लेकिन धभी यही सोचा गया-अभी की बात मैं इस वक्त कह रहा है, ऐसी कोई बात जिस में कोई खतरा पैदा होता है, तो देखा जायगा लेकिन सब्जी लेने जायेंगे या फल लेने जायेंगे या भीर कहीं कुछ जायेंगे, जो कुछ कहना कहलाना या बहुत कुछ कह चुके हैं, लेकिन धमो जहां वह जाते हैं, उसके साथ ग्रादमी रहता है। यह मैं भ्राप को बता दं कि इस बात की खबर-दारी रखी जाती है कि जहां जहां जायं साथ में ग्रफ्र पर रहें। उस चीज का खवाल रखा जायगा, यह मैं बापको यकोन दिलाता है। अभी तो बोड़े दिन हुए और यह बात बाई और इमका नतीजा यह इस्रा कि बहुत ज्यादा सख्त उसके लिए इतजाम किया जाय भीर भी कुछ डर महसूस होगा । यह महसूस होगा कि भीर तरीके से करने की जरूरत है, तो वह भी देख लिया जायगा ।

SHRI BHUPESH GUPTA: Stacey should be held in custody. I think this is the demand of this House and will be the demand of the nation. He should not be allowed to go out.

THE DEPUTY CHAIRMAN: I want to know from the Home Minister whether this gentleman was an accredited news correspondent in India.

SHRI GULZARILAL NANDA: I am not quite sure what his status here is. Here he has come on behalf of his paper, "Sunday Times" . . .

SHRI ARJUN ARORA: On behalf of Pakistan.

SHRI GULZARILAL NANDA: . . . and I think that in this country any journalist in that position can come without any special permission.

THE DEPUTY CHAIRMAN: Mr. Mani,

SHRI BHUPESH GUPTA: The Home Minister should know that sometimes they use this cover for intelligence . . .

Notice

THE DEPUTY CHAIRMAN: I have called Mr. Mani.

SHRI A. D. MANI: I want to put two questions to the Home Minister. One is about Sheikh Abdullah and one about Stacey. Now the Home Minister has been talking so far and discussing Stacey's conduct. Sheikh Abdullah was served with an order asking him not to communicate with any person without authorisation. Stacey, seeing Sheikh Abdullah wandering about in his lawns, sought bis permission to come in. Sheikh Abdullah invited him for breakfast. Has the Government asked Sheikh Abdullah why he broke the order which had been served on him because Sheikh Abdullah is responsible for the fulfilment of the conditions of his detention. Has the Government of India so far asked Sheikh Abdullah as to why he defied the terms of the order which was served on him.

The second question is about Mr. Stacey. The Home Minister said in answer to a question from the Deputy Chairman that he does not know whether he is an accredited correspondent. This gentleman has been writing scandalous articles in the 'Sunday Times' about the performance of the Indian Army. I read an article yesterday in the 'Sunday Stardard' that the Indian Army left their pyjama behind and ran away. I would ask the Home Minister whether our Indian High Commission in Pakistan did not report to the Government of India that this gentleman had left for India. The Government does not know who comes to India and who goes out of India.

SHRI GULZARILAL NANDA: The information is that some such step was taken there in London

SHRI BHUPESH GUPTA: What step?

SHRI GULZARILAL NANDA: Just listen. . . . and the assurance vas given that this gentleman is being sent here in order to make up for the lapses which he might have committed in his earlier writings. That is the kind of information we received, that he was being sent here for this purpose. Now, he may have pursued other aims and those, as we have discovered, were not something which might create any gratification for us. It has created an intense feeling of dissatisfaction with what he has done.

SHRI BHUPESH GUPTA: It is interference in our affairs.

Shri **GULZARILAL** NANDA: Possibly the hon. Member is more concerned with interference. And he knows that we are not tolerant of interference.

SHRI BHUPESH GUPTA: It is a cowering fear. You communicate with the British when it comes to them in one manner. You treat Mr. Gopalan in one manner and Mr. Sheikh Abdullah in another manner.

SHRI GULZARILAL NANDA; Regarding Sheikh Abdullah the circumstances which have been indicated by the hon. Member are different from the facts that are known to us.

(Interruption by Shri A. D. Mani)

These are not the circumstances in which he entered there . .

Notice

SHRI BHUPESH GUPTA: How?

SHRI GULZARILAL NANDA: The hon'ble Mr. Mani had said something. I am giving this information in relation to what he said. The circum-stances were not what he said now. That is, it was not Sheikh Abdullah who had called him inside. That is not a fact.

SHRI BHUPESH GUPTA: Then how did he enter?

SHRI GULZARILAL NANDA: To the extent Sheikh Abdullah does not conform to the expectation, well, to that extent it is a question of considering as to what we should do about it.

SHRI A. D. MANI: On a point of information . . .,

THE DEPUTY CHAIRMAN: You will get nothing more on this. The House stands adjourned till 11 A M tomorrow.

The House then adjourned at thirty seven minutes past five of the clock till eleven of the clo-k on Friday, the 14th May, 1965.